

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c) The information is being collected and will be laid on the Table of the House.

**Delhi Police Officers Transferred to Andaman and Nicobar Islands**

2091. SHRI BHAGATRAM MANHAR:

SHRI BIR BHADRA PRATAP SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that police officers transferred to Andaman and Nicobar Islands from Delhi Police are not promptly relieved from the Ministry of Home Affairs to report for duties there;

(b) whether it is also a fact that most of the officers transferred to Andaman and Nicobar Islands proceeded on leave to avoid transfers; and

(c) what are the details of ACPs/DCPs transferred to Andaman and Nicobar Islands from Delhi during the last one year who have not reported to the Andaman and Nicobar Islands Administration so far and what action Government propose to take against such officers?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c) It is a fact that some officers, after issue of transfer orders by the Ministry of Home Affairs, could not be relieved immediately because of various administrative reasons by the field organisations where they were posted. Out of the Police officers transferred from Delhi Police to Andaman and Nicobar Islands Administration during the last one year, only one DCP and one ACP have not reported to their duties at Andamans so far since these officers have not been relieved by the Delhi Administration.

**Import of Essential Oils by the Coca Cola Company**

2092. SHRI CHIMANBHAI MEHTA:

SHRI RAMSINH RATHWA:

Will the Minister of COMMERCE be pleased to refer to the answer to Unstarred Question 360 given in the Rajya Sabha on the 20th July, 1989 and state:

(a) what are the essential oils that are proposed to be imported by the Coca Cola Company; and

(b) how will Government ascertain that these essential oils are not indigenously available?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) and (b) Units in the Export Processing Zones may source their inputs either from within the country or from abroad in accordance with the duly approved scheme of manufacture. In the case of Coca Cola Project, it is understood that the essential oils not available indigenously would be imported. The company has not indicated the specific items of raw materials to be imported. The operation of export Processing Zone units will, however, have to conform to the approved terms and conditions and scheme to manufacture which take into account the foreign exchange outgo, earnings, value addition, etc.

**Representation from November, 1984 Riot Victims Association, New Delhi**

2093. SHRI B. SATYANARAYAN REDDY:

SHRI PARVATHANENI UPENDRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have recently received any representation from November 1984 Riot Victims Association (Delhi Businessmen), Janakpuri, New Delhi and